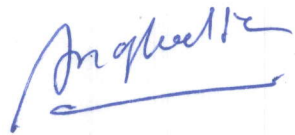


FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/S AKSH OPTIFIBRE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s Aksh Optifibre limited
2.	Date of incorporation of corporate debtor	19.03.1986
3.	Authority under which corporate debtor is incorporated / registered	ROC Jaipur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L24305RJ1986PLC016132
5.	Address of the registered office and principal office (if any) of corporate debtor	F-1080, Phase III. RIICO Industrial Area, Bhiwadi, Rajasthan, India, 301019
6.	Insolvency commencement date in respect of corporate debtor	19.06.2026
7.	Estimated date of closure of the insolvency resolution process	16.12.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Praveen Kumar Singhal IBBI/IPA-001/IP-P00514/2017-2018/10915
9.	Address and e-mail of the interim resolution professional, as registered with the Board	E-24A, 2nd FLOOR, Jawahar Park, Laxmi Nagar, New Delhi, National Capital Territory of Delhi, 110092 Email ID: casinghalpk@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	512A, 5 th Floor, Indraprakash Building, Barakhamba Road, Cannought Place, New Delhi - 110001 ip.cirp.aol@gmail.com
11.	Last date for submission of claims	03.07.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant forms are available at: https://ibbi.gov.in/en/home/downloads (b) N.A.



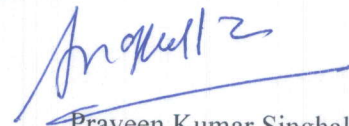
Notice is hereby given that the National Company Law Tribunal, Jaipur Bench, has ordered the commencement of a corporate insolvency resolution process of **M/s AKSH OPTIFIBRE LIMITED** on 19.06.2026 in C.P. No. IB- 45/7/JPR/2023 in the matter of M/s Shantanu Investments Pvt Ltd VS M/s Aksh Optifibre Ltd.

The creditors of **AKSH OPTIFIBRE LIMITED** , are hereby called upon to submit their claims with proof on or before 03.07.2026 to the interim resolution professional at the address mentioned at serial no.10 above.

The financial creditors shall submit their claims with proof by electronic mode only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, shall indicate its choice of authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Praveen Kumar Singhal
Interim Resolution Professional

Reg. No.: IBBI/IPA-001/IP-P00514/2017-2018/10915

AFA Valid upto: 30-June -27

For Aksh Optifibre Limited

(Under CIRP)

Date: 20.06.2026
Place: New Delhi

SHREE VASU LOGISTICS LIMITED
CIN: L51109CT2007PLC020232
Registered Offices: Unit No.-6, New Office Building, Near Ring Road No.4, Tendua Hill, Tendua, Dhanuwa, Raipur 492099 (C.G). Ph: 7000681501, E-mail: rcs@logisticpark.biz, Website: www.shreevasulogistics.com

POSTAL BALLOT NOTICE

Notice is hereby given that pursuant to Sections 108, 110 and other applicable provisions, if any, of the Companies Act, 2013, Rule 20 & 22 of the Companies (Management & Administration) Rules, 2014, Regulation 44 & other applicable provisions of the SEBI (Listing Obligations & Disclosure Requirements) Regulations, 2015, Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India (including any statutory amendment(s), modification(s) or re-enactment(s) thereof, for the time being in force) read with General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020 and 20/2021 dated December 8, 2021, issued by the Ministry of Corporate Affairs, the items of Special Business as set out in the Postal Ballot Notice dated May 21, 2026 are proposed for approval by the Members of Shree Vasu Logistics Limited by means of Postal Ballot through remote e-voting.

Members are hereby informed that:

- The Company has completed the dispatch of Postal Ballot Notice only through email, on June 19, 2026, to those Members whose email addresses are registered with the Company/ Depositories as on the Cut-off date i.e. Friday, June 12, 2026. Further, in accordance with the aforesaid Circulars, physical copy of the Postal Ballot Notice along with the Postal Ballot Form and pre-paid business reply envelope has not been sent to the Members. Hence, the Members are required to communicate their assent or dissent only through the remote e-voting system. The Company has engaged the services of Big share Services Private Limited for providing the remote e-voting facility.
- The aforesaid Notice along with the explanatory statement is available on the website of the Company (www.shreevasulogistics.com), websites of the Stock Exchanges where the equity shares of the Company are listed i.e. National Stock Exchange of India Limited (www.nseindia.com) and on the website of the e-voting agency, <https://vote.bigshareonline.com>. Those Members, whose email addresses are not registered, are requested to refer to the procedure mentioned in the Notes to Postal Ballot Notice, available on the above websites, to cast their votes electronically.
- The Cut-off date for the purpose of ascertaining the eligibility of Members to cast their vote through remote e-voting facility is Friday, June 12, 2026. The Members whose names appear in the register of members of the Company or in the register of beneficial owners maintained by the Depositories as on the Cut-off date shall only be entitled to avail the remote e-voting facility. 4. The remote e-voting period shall commence from 9.00 a.m. (IST) on Saturday, June 20, 2026 and end at 5.00 p.m. (IST) on Sunday, July 19, 2026. The remote e-voting module shall be disabled thereafter by Bigshare. Once the vote on a resolution is cast by a Member, they shall not be allowed to change it subsequently or cast their vote again. 5. The Company has appointed M/s. Mehta and Mehta, Company Secretaries (ICSI Unique Code: P1996MH007500) as the Scrutinizer for conducting the postal ballot through the e-voting process in a fair and transparent manner. Ms. Alitya Sapatwala (Membership No. A24091) and failing her, Ms. Namrata Tatiya (Membership No. A51152) Partners will represent M/s. Mehta & Mehta, Company Secretaries, as Scrutinizer for conducting the Postal Ballot process. 6. Queries / Issues: In case shareholders/ investor have any queries regarding E-voting, you may refer the Frequently Asked Questions (FAQs) and i-Vote e-Voting module available at <https://vote.bigshareonline.com>, under download section or you can email us to ivote@bigshareonline.com or call at: 022-62638338. 7. The results of the Postal Ballot shall be declared not later than two working days from the conclusion of the Postal Ballot by placing the same on the website of the Company (www.shreevasulogistics.com) and e-voting agency, <https://vote.bigshareonline.com>. The results shall also be communicated to the Stock Exchanges simultaneously.

For Shree Vasu Logistics Limited
Sd/- Monali Makhija
Company Secretary & Compliance Officer
Date : 19.06.2026
Place : Raipur ACS: 71644

**FORM A
PUBLIC ANNOUNCEMENT**
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
M/S AKSH OPTIFIBRE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	M/s Aksh Optifibre Limited
2. Date of incorporation of corporate debtor	19.03.1986
3. Authority under which corporate debtor is incorporated / registered	ROC Jaipur
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L24305RU1986PLC016132
5. Address of the registered office and principal office (if any) of corporate debtor	F-1080, Phase III, RICO Industrial Area, Bhiwadi, Rajasthan, India, 301019
6. Insolvency commencement date in respect of corporate debtor	19.06.2026
7. Estimated date of closure of insolvency resolution process	16.12.2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Praveen Kumar Singhal IBBI/PA-001/IP-PO0514/2017-2018/10915
9. Address and e-mail of the interim resolution professional, as registered with the Board	E-24A, 2nd FLOOR, Jawahar Park, Laxmi Nagar, New Delhi, National Capital Territory of Delhi, 110092 Email ID: casingshalpk@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	512A, 5th Floor, Indraprakash Building, Barakhamba Road, Connaught Place, New Delhi - 110001 ip.crp.20@gmail.com
11. Last date for submission of claims	03.07.2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant forms are available at: https://ibbi.gov.in/en/home/downloads (b) N/A

Notice is hereby given that the National Company Law Tribunal, Jaipur Bench, has ordered the commencement of a corporate insolvency resolution process of **M/s AKSH OPTIFIBRE LIMITED** on 19.06.2026 in C.P. No. IB- 457/JPR/2023 in the matter of M/s Shantanu Investments Pvt Ltd VS M/s Aksh Optifibre Ltd.

The creditors of **AKSH OPTIFIBRE LIMITED**, are hereby called upon to submit their claims with proof on or before 03.07.2026 to the interim resolution professional at the address mentioned at serial no. 10 above.

The financial creditors shall submit their claims with proof by electronic mode only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, shall indicate its choice of authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Praveen Kumar Singhal
Interim Resolution Professional
Reg. No.: IBBI/PA-001/IP-PO0514/2017-2018/10915
AFA Valid upto: 30-June-27
For Aksh Optifibre Limited (Under CIRP)

Date: 20.06.2026
Place: New Delhi

**IV JUDGE SCC BEFORE
THE MOTOR ACCIDENT
CLAIMS TRIBUNAL AT
CHENNAI**

O.P.No.:1596 of 2026

S. Palani Kumaran, ... Petitioner
Vs
1. Peeyush Roadlines
2. The New India Ass.Co.Ltd.,
... Respondents

To: R1

Peeyush Roadlines,
No.22/12, Madhura Road, Opp to
Civil Hospital, Ballabgarh,
Faridabad, Haryana 121 004.

Above case was posted on
01.07.2026 in your appearance.
Before the Hon'ble Court IV Judge
Small Causes Court at Chennai
10:30 am either in person or
through gone counsel without fail
failing which the matter will be
decided in your absence.

M/s. Saravana Bhava Associates,
C. Balasubramanian,
Counsel for Petitioner

**OFFICE OF THE EXECUTIVE ENGINEER
Road Construction Department, Road Division,
Daltonganj**

e-Procurement Tender Notice
e-Tender Ref No- 5/RCD/Daltonganj/2026-27/700
Dated: 19.06.2026

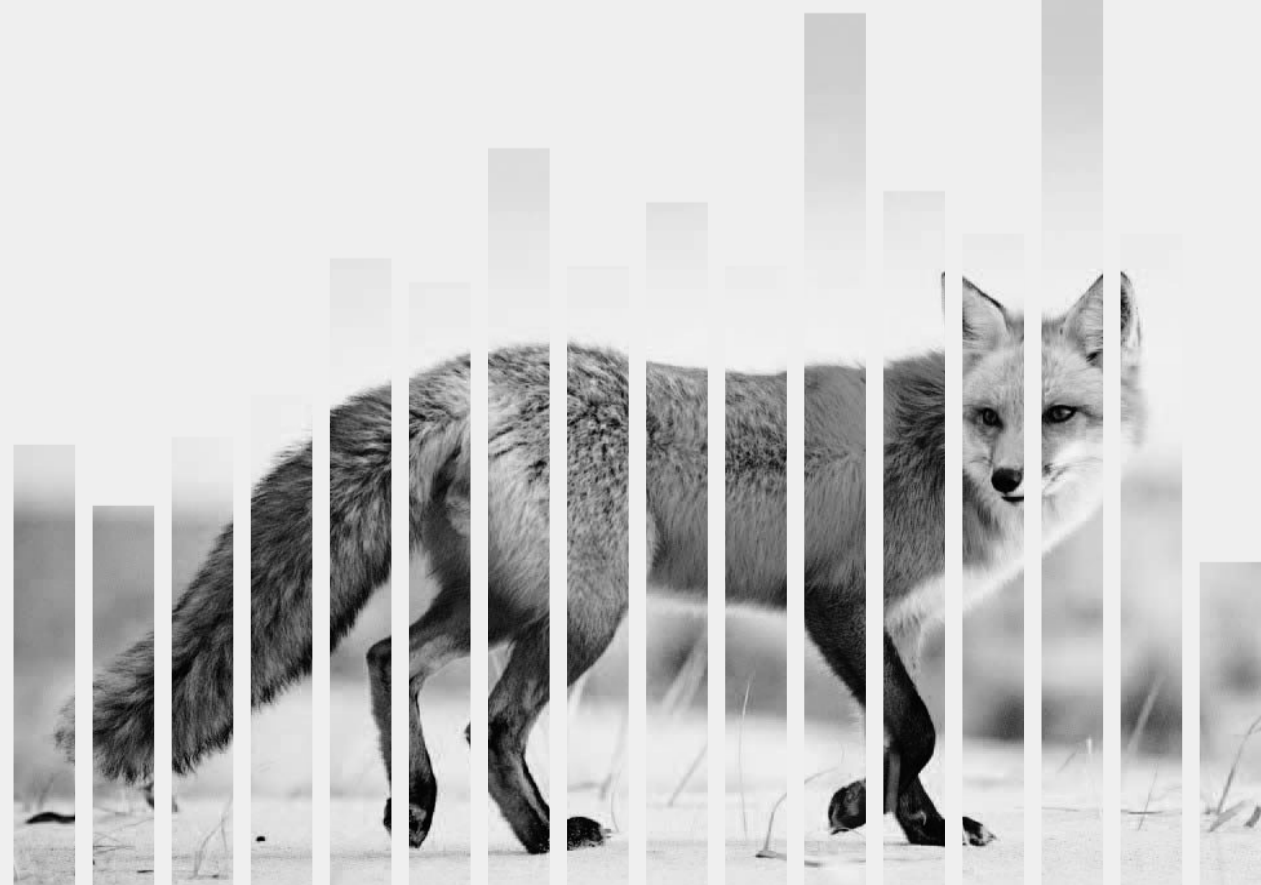
No.	Name of Work	Construction of Naudhia Bazar Bypass Road in Daltonganj District (Total Length-3.14 km) for the year 2026-27
1.	Estimated Cost	Rs. 15,04,25,700.00 (Fifteen Crore Four Lacs Twenty Five Thousand Seven Hundred Rupees) Only.
2.	Bid Security (Amount)	Rs. 15,04,300.00 (Rupees Fifteen Lacs Four Thousand Three Hundred) Only.
3.	Time of Completion	18 Months
4.	Date of Publication of Tender on Website	30.06.2026, 10:30 AM
5.	Last Date/Time of Online Bid Submission	20.07.2026, 12:00 Noon
6.	Date and Time of Bid opening	22.07.2026, 12:30 PM
7.	Bid (Tender Fee & EMD) Submission Address	Cost of bidding document (for a non refundable fee) & Bid security as indicated shall be payable online through http://jharkhandtenders.gov.in
8.	Name & address of officer Inviting tender	Executive Engineer, R.C.D., Road Division, Daltonganj,08562-225019
9.	E-mail Id	ceermedini-jhr@nic.in
10.	Helpline number of e Procurement cell	0651-2401010

Note : Estimated amount may vary.
For further details can be seen on website
<http://jharkhandtenders.gov.in>. Executive Engineer
Road Construction Department
Road Division, Daltonganj.
PR 382762 (Road)26-27*D

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Business Standard
Insight Out

JSW

IN THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH,
C.A.(CAA)/88/MB/2026
IN THE MATTER OF SECTIONS 230 TO 232
AND OTHER APPLICABLE PROVISIONS OF THE COMPANIES ACT, 2013
AND
IN THE MATTER OF SCHEME OF ARRANGEMENT BETWEEN GE POWER INDIA LIMITED AND
JSW ENERGY LIMITED AND THEIR RESPECTIVE SHAREHOLDERS

JSW Energy Limited, a company incorporated under the provisions of the Companies Act, 1956, having Corporate Identity Number L74999MH1994PLC077041 and having its registered office at JSW Centre, Bandra Kurla Complex Bandra (East), Mumbai – 400 051, ... Company / Resulting Company

NOTICE AND ADVERTISEMENT OF NOTICE CONVENING MEETINGS OF THE EQUITY SHAREHOLDERS AND THE UNSECURED CREDITORS OF JSW ENERGY LIMITED

Notice is hereby given that by an order dated 2nd June 2026 ("Tribunal Order"), the Hon'ble National Company Law Tribunal, Mumbai Bench ("Hon'ble Tribunal") has, inter alia, directed convening of the meetings of the equity shareholders and the unsecured creditors of JSW Energy Limited ("Company" or "Resulting Company"), for the purpose of considering, and if thought fit, approving with or without modification(s), the proposed Scheme of Arrangement between GE Power India Limited and JSW Energy Limited and their respective shareholders ("Scheme") under Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 ("Act").

In pursuance of the Tribunal Order and as directed therein, and in compliance with the applicable provisions of the Act including the circulars issued by Ministry of Corporate Affairs ("MCA Circulars") and Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, further notice is hereby given that meetings of the equity shareholders and the unsecured creditors of the Company will be held through video conferencing ("VC") / other audio visual means ("OAVM"), as the schedule given hereunder:

Sr. No.	Meeting of	Day and Date of meetings	Time of meetings
1.	Equity shareholders	Monday, 20 th July, 2026	10.30 a.m. (IST)
2.	Unsecured creditors	Monday, 20 th July, 2026	12.30 p.m. (IST)

Notice(s) of the aforesaid meetings together with a copy of the Scheme, explanatory statement under Sections 230 and 232 read with Section 102 and other applicable provisions of the Act and Rule 6 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 ("CAA Rules") and accompanying documents have already been sent to the equity shareholders and the unsecured creditors, through email on Thursday, 18th June 2026.

The said Notice(s) along with accompanying documents have been sent by electronic mail (i) to those equity shareholders whose email addresses are registered (as on 12th June 2026) with the Company / Kfin Technologies Limited (Kfin) (the Registrar and Share Transfer Agent and the agency engaged for providing e-voting facility) / Depository Participant(s) ("DPs"); and (ii) to all those unsecured creditors whose name is recorded in the list of unsecured creditors available with the Company (as on 31st May 2026) on the email addresses registered with the Company. Further, the equity shareholders and the unsecured creditors whose email addresses are not available with the Company or who have not received the notices convening the said meetings can access or download the respective notices from the website of the Company at www.jswenergy.in, the website of Kfin at www.kfintech.com and the websites of the Stock Exchanges, i.e., BSE and NSE at www.bseindia.com and www.nseindia.com, respectively.

If so desired, the equity shareholders and the unsecured creditors may obtain a physical copy of the Notice and the accompanying documents, i.e., Scheme and the Explanatory Statement under Section 230 read with Section 102 and other applicable provisions of the Act and Rule 6 of the CAA Rules, free of charge, from the Registered Office Company on all working days, between 09:00 A.M. (IST) to 05:00 P.M. (IST) up to the date of the meeting. Alternatively, a request for obtaining an electronic / soft copy of the Notice may be made by writing an e-mail at jswel.investor@jsw.in.

The Hon'ble Tribunal has appointed Mr. Mohan Prasad Tiwari, as the Chairperson for the aforesaid meetings of the equity shareholders and the unsecured creditors of the Company and Ms. Pooja Singhal as the Scrutinizer to scrutinize the e-voting during the Meeting and remote e-voting process to make sure that it is conducted in a fair and transparent manner. The abovementioned Scheme, if approved by the equity shareholders and the unsecured creditors of the Company at their respective meetings, will be subject to the subsequent sanction of the Hon'ble Tribunal and such other approvals, permissions and sanctions of regulatory or other authorities, as may be necessary.

Since the respective meetings of the equity shareholders and the unsecured creditors of the Company are being held pursuant to the Tribunal Order through VC / OAVM, physical attendance of the equity shareholders and the unsecured creditors have been dispensed with. Accordingly, the facility of appointment of proxies by the equity shareholders and the unsecured creditors of the Company will not be available for the respective meetings. The instructions for joining the meeting and remote e-voting/ e-voting at the meeting, are provided in the Notice of the respective meetings.

The equity shareholders and the unsecured creditors of the Company shall have the facility and option of voting on the respective resolutions for approval of the Scheme by casting their votes: (a) through e-voting system available at the respective meetings to be held through VC/OAVM ("e-voting"); or (b) by remote electronic voting ("remote e-voting") during the period as stated below:

The cut-off date for e-voting and time period for the remote e-voting of the aforesaid meetings are as under:

Equity shareholders meeting	
Cut off date for e-voting	Monday, 13 th July, 2026
Remote e-voting start date and time	Thursday, 16 th July, 2026 at 9:00 a.m. (IST)
Remote e-voting end date and time	Sunday, 19 th July, 2026 at 5:00 p.m. (IST)

Unsecured creditors meeting	
Cut off date for e-voting	Sunday, 31 st May, 2026
Remote e-voting start date and time	Thursday, 16 th July, 2026 at 9:00 a.m. (IST)
Remote e-voting end date and time	Sunday, 19 th July, 2026 at 5:00 p.m. (IST)

Equity shareholders / unsecured creditors may participate in the respective meetings even after exercising the right to vote through remote e-voting but shall not be allowed to vote again at the meeting. Detailed procedure for remote e-voting and e-voting at the meeting is provided in the Notice of the Meeting. Only single mode of voting i.e., through remote e-voting or voting at the Meeting can be opted. If votes are cast by both modes, then voting done through remote e-voting shall prevail and vote at the meeting shall be treated as invalid. Remote e-voting shall not be allowed beyond the voting period, as stated above.

A person whose name appears as an equity shareholder in the register of members or in the list of beneficial owners maintained by the depositories as on Monday, 13th July, 2026, being the cut-off date, shall be entitled to exercise his / her voting rights on the resolution proposed in the Notice and attend the Meeting. The voting rights of the equity shareholders shall be in proportion to their shareholding of the paid-up equity share capital of the Company as on cut-off date, i.e. Monday, 13th July, 2026.

A person whose name is recorded in the list of unsecured creditors available with the Company as on the cut-off date, i.e., Sunday, 31st May, 2026, only shall be entitled to exercise his / her voting rights on the resolution proposed in the notice and attend the Meeting of unsecured creditors. The voting rights of an unsecured creditor shall be in proportion to the outstanding amount due by the Company as on the cut-off date, i.e. Sunday, 31st May, 2026.

The equity shareholders/ unsecured creditors seeking any information with regard to the Scheme or the matter proposed to be considered at the aforesaid meetings, are requested to write from their registered email ID at least 7 (seven) days before the date of the meeting mentioning their name, DP ID and Client ID (for shareholders), email ID, PAN and mobile number to the Company through email on jswel.investor@jsw.in.

The result of the voting of meetings will be announced by the Chairperson of the respective meetings within 2 (two) working days from the conclusion of the respective meetings and the same along with the consolidated Scrutinizer's Report, will be communicated to BSE and NSE, and simultaneously uploaded on the Company's website at www.jswenergy.in and on the website of KFin Technologies Limited (KFin) at www.kfintech.com.

In case of any queries or grievances related to e-voting, Members may refer to Help & Frequently Asked Questions (FAQs) and e-voting user manual available at the download section of <https://evoting.kfintech.com> or contact Mr. P. S. R. C. H. Murthy, Senior Manager, KFin at 040-67162222 at 1800-309-4001 (toll-free) or write to evoting@kfintech.com.

Sd/-
Mohan Prasad Tiwari,
Chairperson appointed for the meetings of the equity shareholders and unsecured creditors of the Company

Date: 18th June 2026

FIFA WORLD CUP 2026

आज के मैच

स्कॉटलैंड बनाम मोरक्को

सुबह 3.30 बजे

ब्राजील बनाम हैती

सुबह 6.00 बजे

तुर्की बनाम पेरारवे

सुबह 8.30 बजे

नीदरलैंड बनाम स्वीडन

सुबह 10.30 बजे

मनोज दासोत उपाध्यक्ष निर्वाचित

जयपुर, 19 जून। आर.पी.बी.ए. में संपन्न हुए राजस्थान बैडमिंटन एसोसिएशन के चुनाव में जयपुर बैडमिंटन एसोसिएशन के सचिव मनोज दासोत राजस्थान बैडमिंटन एसोसिएशन के उपाध्यक्ष बनने पर जयपुर जिला बैडमिंटन संघ के अध्यक्ष अनिल मेहता व कोषाध्यक्ष अतुल गुप्ता ने बधाई दी।

आरोही और शौर्य भार्गव ने अंडर-17 डिस्ट्रिक्ट चैम्पियनशिप जीती

जयपुर, 19 जून। अंडर-17 जिला चयन टूर्नामेंट में आरोही शर्मा और शौर्य भार्गव नए विजेता बनकर उभरे। टूर्नामेंट की शुरुआत में 5वीं ब्रह्मण्ड प्रतियोगिता और शौर्य ने क्रमशः लड़कियों के वर्ग में कैवल्य गौनका और गहना अजमेरा को तथा लड़कों के वर्ग में गौरा शर्मा, गर्वित शर्मा और नील मिश्रा को हराकर खिताब अपने नाम किया। प्रेसिडेंट श्रीमती आशा भार्गव, सेक्रेटरी जयदेव चतुर्वेदी और देवेंद्र मधु मेहता ने विजेताओं, उनके माता-पिता और कोचों को बधाई दी। और आने वाले खिलाड़ियों में जयपुर जिले के खिलाड़ी द्वारा उच्छ्र प्रदर्शन की आशा की।

शास्त्री एकेडमी की जीत में वरुण व जश्न रमना चमके

जयपुर, 19 जून। मैत्री क्रिकेट क्लब द्वारा आयोजित चतुर्थ डॉ. ए.पी.जे. अब्दुल कलाम स्मिथ टी-20 क्रिकेट प्रतियोगिता के अन्तर्गत आज हुकम सिंह क्रिकेट ग्राउंड हातोड़ में खेले गये सेमी फाइनल मैच में वरुण 48 रन नाबाद (25 गेंद 2 चौके, 4 छक्के) जश्न रमना 43 रन की शानदार पारियों की बदौलत शास्त्री क्रिकेट एकेडमी ने अंतिम गेंद पर चौका लगाकर कृष्णा क्रिकेट एकेडमी को 4 विकेट से हराकर रोमांचक जीत हासिल कर फाइनल में प्रवेश किया।

रॉयल क्लब के अंशु और ब्रदर्स यूनाइटेड के नुकूल और जीतान की हैड्रिक से मैच जीते

जयपुर, 19 जून। राजस्थान फुटबॉल संघ के तत्वाधान में युविका युनिवर्सिटी जयपुर के फुटबॉल मैदान पर आज 4 मैच खेले गए संघ के सचिव दिलीप सिंह शेखावत ने बताया कि पहले मुकाबले में रॉयल क्लब ने एएसएल फुटबॉल क्लब को 5-1 से पराजित किया। रॉयल क्लब क्लब कि तरफ से तीन गोल अंशु ने 30.56.60 मिनट में किए व दो गोल अमन ने 2.39 मिनट में किए तथा एएसएल फुटबॉल क्लब कि तरफ से एक गोल राजेंद्र ने 32, मिनट में किया दूसरा मुकाबला - जयपुर बॉयज फुटबॉल एकेडमी व रेड स्टोन फुटबॉल क्लब के बीच खेला गया जिसमें 1-1 की बराबरी पर रहा।

नॉकआउट चरण में पहुंचने वाला पहला देश बना मेक्सिको

दक्षिण कोरिया को 1-0 से हराया

नई दिल्ली, 19 जून। फीफा विश्व कप 2026 में मेजबान मेक्सिको ने शानदार प्रदर्शन करते हुए शुरुआत को दक्षिण कोरिया को 1-0 से हराकर ग्रुप ए में शीर्ष स्थान हासिल कर लिया और नॉकआउट चरण में अपनी जगह पक्की कर ली। मुकाबले का एकमात्र और निर्णायक गोल लुइस रोमो ने दूसरे हाफ में किया। यह गोल दक्षिण कोरिया के गोलकीपर किम स्युंग-ग्यू की बड़ी गलती के बाद आया। दूसरे हाफ के पांचवें मिनट में मेक्सिको ने बढ़त बनाई, जब एक फ्रॉस को पकड़ने के प्रयास में किम अपने ही गोल खिलाड़ी से टकरा गए और गेंद उनके हाथ से छूट गई। मौके का फायदा उठाते हुए रोमो ने बिना किसी गलती के गेंद को खाली गोलपोस्ट में पहुंचा दिया। गोल करने के बाद दक्षिण कोरिया ने वापसी की कोशिश की। हालांकि किम ने बाद में शानदार बचाव करते हुए राउल जिमेनेज को दूसरा गोल करने से रोक दिया।

मुकाबले के अंतिम क्षणों में दक्षिण कोरिया को बराबरी का मौका मिला, लेकिन मेक्सिको के गोलकीपर राउल राजेल ने यांग ह्यून-जून के प्रयास को शानदार तरीके से रोककर अपनी टीम की जीत सुनिश्चित कर दी। इस जीत के साथ मेक्सिको छह अंकों के साथ ग्रुप ए में शीर्ष पर रहा और अगले दौर में पहुंच गया। अब मेक्सिको अगले मुकाबले में बुधवार को एस्तादियो अज़टेका में चैकिया का सामना करेगा। वहीं दक्षिण कोरिया, जिसके तीन अंक हैं, अपने अगले मुकाबले में मॉन्ट्रेरी में दक्षिण अफ्रीका से भिड़ेगा।

स्विट्जरलैंड ने बोस्निया को 4-1 से हराया

इंग्लवुड, 19 जून। फीफा विश्व कप 2026 में स्विट्जरलैंड ने शानदार वापसी करते हुए शुरुआत तड़के बोस्निया-हर्जोगोविना को 4-1 से हराकर ग्रुप बी में मजबूत स्थिति बना ली। मुकाबले का निर्णायक मोड़ दूसरे हाफ में आया, जब विकल्प खिलाड़ी योहान मंजांबी ने विश्व कप का अपना पहला गोल दागा और इसके बाद स्विट्जरलैंड ने लगातार आक्रामक खेल दिखाते हुए बड़ी जीत दर्ज की। पहले हाफ में स्विट्जरलैंड ने गेंद पर नियंत्रण बनाए रखा, लेकिन बोस्निया की सधी हुई रक्षापंक्ति के सामने उसे सफलता नहीं मिली। दूसरे हाफ में स्विट्जरलैंड ने दबाव बढ़ाया और 74वें मिनट में मंजांबी ने शानदार खाली के जरिए टीम को बढ़त दिलाई। इसके बाद बोस्निया की मुश्किलें तब और बढ़ गईं जब तारिक मुहरोमोविच को खतरनाक टैकल के कारण लाल कार्ड दिखाया गया और टीम 10 खिलाड़ियों तक सीमित हो गई। संख्यांकक बढ़त का फायदा उठाते हुए स्विट्जरलैंड ने 84वें मिनट में रूबेन वाग्स के गोल से स्कोर 2-0 कर दिया। इसके बाद 90वें मिनट में वाग्स के पास पर मंजांबी ने अपना दूसरा गोल दागा। मैच के इंजरी टाइम में कतान ग्रेनट झांका ने पेनाल्टी को गोल में बदलते हुए स्कोर 4-1 कर दिया। बोस्निया की ओर से एकमात्र गोल एर्मिन माहमिक ने इंजरी टाइम में किया। हालांकि हार के बावजूद बोस्निया को टीम अब भी नॉकआउट चरण में पहुंचने की दौड़ से बाहर नहीं हुई है।

आयुर्वेद

संस्कारण को युक्ति विद्या अथवा किं विदुः प्रकृतिक विज्ञानं इति चेत्, किं चिद्विद्युः, विद्यायां किं 726, 727, 728, 729, 730, 731, 732, 733, 734, 735, 736, 737, 738, 739, 740, 741, 742, 743, 744, 745, 746, 747, 748, 749, 750, 751, 752, 753, 754, 755, 756, 757, 758, 759, 760, 761, 762, 763, 764, 765, 766, 767, 768, 769, 770, 771, 772, 773, 774, 775, 776, 777, 778, 779, 780, 781, 782, 783, 784, 785, 786, 787, 788, 789, 790, 791, 792, 793, 794, 795, 796, 797, 798, 799, 800, 801, 802, 803, 804, 805, 806, 807, 808, 809, 810, 811, 812, 813, 814, 815, 816, 817, 818, 819, 820, 821, 822, 823, 824, 825, 826, 827, 828, 829, 830, 831, 832, 833, 834, 835, 836, 837, 838, 839, 840, 841, 842, 843, 844, 845, 846, 847, 848, 849, 850, 851, 852, 853, 854, 855, 856, 857, 858, 859, 860, 861, 862, 863, 864, 865, 866, 867, 868, 869, 870, 871, 872, 873, 874, 875, 876, 877, 878, 879, 880, 881, 882, 883, 884, 885, 886, 887, 888, 889, 890, 891, 892, 893, 894, 895, 896, 897, 898, 899, 900, 901, 902, 903, 904, 905, 906, 907, 908, 909, 910, 911, 912, 913, 914, 915, 916, 917, 918, 919, 920, 921, 922, 923, 924, 925, 926, 927, 928, 929, 930, 931, 932, 933, 934, 935, 936, 937, 938, 939, 940, 941, 942, 943, 944, 945, 946, 947, 948, 949, 950, 951, 952, 953, 954, 955, 956, 957, 958, 959, 960, 961, 962, 963, 964, 965, 966, 967, 968, 969, 970, 971, 972, 973, 974, 975, 976, 977, 978, 979, 980, 981, 982, 983, 984, 985, 986, 987, 988, 989, 990, 991, 992, 993, 994, 995, 996, 997, 998, 999, 1000, 1001, 1002, 1003, 1004, 1005, 1006, 1007, 1008, 1009, 1010, 1011, 1012, 1013, 1014, 1015, 1016, 1017, 1018, 1019, 1020, 1021, 1022, 1023, 1024, 1025, 1026, 1027, 1028, 1029, 1030, 1031, 1032, 1033, 1034, 1035, 1036, 1037, 1038, 1039, 1040, 1041, 1042, 1043, 1044, 1045, 1046, 1047, 1048, 1049, 1050, 1051, 1052, 1053, 1054, 1055, 1056, 1057, 1058, 1059, 1060, 1061, 1062, 1063, 1064, 1065, 1066, 1067, 1068, 1069, 1070, 1071, 1072, 1073, 1074, 1075, 1076, 1077, 1078, 1079, 1080, 1081, 1082, 1083, 1084, 1085, 1086, 1087, 1088, 1089, 1090, 1091, 1092, 1093, 1094, 1095, 1096, 1097, 1098, 1099, 1100, 1101, 1102, 1103, 1104, 1105, 1106, 1107, 1108, 1109, 1110, 1111, 1112, 1113, 1114, 1115, 1116, 1117, 1118, 1119, 1120, 1121, 1122, 1123, 1124, 1125, 1126, 1127, 1128, 1129, 1130, 1131, 1132, 1133, 1134, 1135, 1136, 1137, 1138, 1139, 1140, 1141, 1142, 1143, 1144, 1145, 1146, 1147, 1148, 1149, 1150, 1151, 1152, 1153, 1154, 1155, 1156, 1157, 1158, 1159, 1160, 1161, 1162, 1163, 1164, 1165, 1166, 1167, 1168, 1169, 1170, 1171, 1172, 1173, 1174, 1175, 1176, 1177, 1178, 1179, 1180, 1181, 1182, 1183, 1184, 1185, 1186, 1187, 1188, 1189, 1190, 1191, 1192, 1193, 1194, 1195, 1196, 1197, 1198, 1199, 1200, 1201, 1202, 1203, 1204, 1205, 1206, 1207, 1208, 1209, 1210, 1211, 1212, 1213, 1214, 1215, 1216, 1217, 1218, 1219, 1220, 1221, 1222, 1223, 1224, 1225, 1226, 1227, 1228, 1229, 1230, 1231, 1232, 1233, 1234, 1235, 1236, 1237, 1238, 1239, 1240, 1241, 1242, 1243, 1244, 1245, 1246, 1247, 1248, 1249, 1250, 1251, 1252, 1253, 1254, 1255, 1256, 1257, 1258, 1259, 1260, 1261, 1262, 1263, 1264, 1265, 1266, 1267, 1268, 1269, 1270, 1271, 1272, 1273, 1274, 1275, 1276, 1277, 1278, 1279, 1280, 1281, 1282, 1283, 1284, 1285, 1286, 1287, 1288, 1289, 1290, 1291, 1292, 1293, 1294, 1295, 1296, 1297, 1298, 1299, 1300, 1301, 1302, 1303, 1304, 1305, 1306, 1307, 1308, 1309, 1310, 1311, 1312, 1313, 1314, 1315, 1316, 1317, 1318, 1319, 1320, 1321, 1322, 1323, 1324, 1325, 1326, 1327, 1328, 1329, 1330, 1331, 1332, 1333, 1334, 1335, 1336, 1337, 1338, 1339, 1340, 1341, 1342, 1343, 1344, 1345, 1346, 1347, 1348, 1349, 1350, 1351, 1352, 1353, 1354, 1355, 1356, 1357, 1358, 1359, 1360, 1361, 1362, 1363, 1364, 1365, 1366, 1367, 1368, 1369, 1370, 1371, 1372, 1373, 1374, 1375, 1376, 1377, 1378, 1379, 1380, 1381, 1382, 1383, 1384, 1385, 1386, 1387, 1388, 1389, 1390, 1391, 1392, 1393, 1394, 1395, 1396, 1397, 1398, 1399, 1400, 1401, 1402, 1403, 1404, 1405, 1406, 1407, 1408, 1409, 1410, 1411, 1412, 1413, 1414, 1415, 1416, 1417, 1418, 1419, 1420, 1421, 1422, 1423, 1424, 1425, 1426, 1427, 1428, 1429, 1430, 1431, 1432, 1433, 1434, 1435, 1436, 1437, 1438, 1439, 1440, 1441, 1442, 1443, 1444, 1445, 1446, 1447, 1448, 1449, 1450, 1451, 1452, 1453, 1454, 1455, 1456, 1457, 1458, 1459, 1460, 1461, 1462, 1463, 1464, 1465, 1466, 1467, 1468, 1469, 1470, 1471, 1472, 1473, 1474, 1475, 1476, 1477, 1478, 1479, 1480, 1481, 1482, 1483, 1484, 1485, 1486, 1487, 1488, 1489, 1490, 1491, 1492, 1493, 1494, 1495, 1496, 1497, 1498, 1499, 1500, 1501, 1502, 1503, 1504, 1505, 1506, 1507, 1508, 1509, 1510, 1511, 1512, 1513, 1514, 1515, 1516, 1517, 1518, 1519, 1520, 1521, 1522, 1523, 1524, 1525, 1526, 1527, 1528, 1529, 1530, 1531, 1532, 1533, 1534, 1535, 1536, 1537, 1538, 1539, 1540, 1541, 1542, 1543, 1544, 1545, 1546, 1547, 1548, 1549, 1550, 1551, 1552, 1553, 1554, 1555, 1556, 1557, 1558, 1559, 1560, 1561, 1562, 1563, 1564, 1565, 1566, 1567, 1568, 1569, 1570, 1571, 1572, 1573, 1574, 1575, 1576, 1577, 1578, 1579, 1580, 1581, 1582, 1583, 1584, 1585, 1586, 1587, 1588, 1589, 1590, 1591, 1592, 1593, 1594, 1595, 1596, 1597, 1598, 1599, 1600, 1601, 1602, 1603, 1604, 1605, 1606, 1607, 1608, 1609, 1610, 1611, 1612, 1613, 1614, 1615, 1616, 1617, 1618, 1619, 1620, 1621, 1622, 1623, 1624, 1625, 1626, 1627, 1628, 1629, 1630, 1631, 1632, 1633, 1634, 1635, 1636, 1637, 1638, 1639, 1640, 1641, 1642, 1643, 1644, 1645, 1646, 1647, 1648, 1649, 1650, 1651, 1652, 1653, 1654, 1655, 1656, 1657, 1658, 1659, 1660, 1661, 1662, 1663, 1664, 1665, 1666, 1667, 1668, 1669, 1670, 1671, 1672, 1673, 1674, 1675, 1676, 1677, 1678, 1679, 1680, 1681, 1682, 1683, 1684, 1685, 1686, 1687, 1688, 1689, 1690, 1691, 1692, 1693, 1694, 1695, 1696, 1697, 1698, 1699, 1700, 1701, 1702, 1703, 1704, 1705, 1706, 1707, 1708, 1709, 1710, 1711, 1712, 1713, 1714, 1715, 1716, 1717, 1718, 1719, 1720, 1721, 1722, 1723, 1724, 1725, 1726, 1727, 1728, 1729, 1730, 1731, 1732, 1733, 1734, 1735, 1736, 1737, 1738, 1739, 1740, 1741, 1742, 1743, 1744, 1745, 1746, 1747, 1748, 1749, 1750, 1751, 1752, 1753, 1754, 1755, 1756, 1757, 1758, 1759, 1760, 1761, 1762, 1763, 1764, 1765, 1766, 1767, 1768, 1769, 1770, 1771, 1772, 1773, 1774, 1775, 1776, 1777, 1778, 1779, 1780, 1781, 1782, 1783, 1784, 1785, 1786, 1787, 1788, 1789, 1790, 1791, 1792, 1793, 1794, 1795, 1796, 1797, 1798, 1799, 1800, 1801, 1802, 1803, 1804, 1805, 1806, 1807, 1808, 1809, 1810, 1811, 1812, 1813, 1814, 1815, 1816, 1817, 1818, 1819, 1820, 1821, 1822, 1823, 1824, 1825, 1826, 1827, 1828, 1829, 1830, 1831, 1832, 1833, 1834, 1835, 1836, 1837, 1838, 1839, 1840, 1841, 1842, 1843, 1844, 1845, 1846, 1847, 1848, 1849, 1850, 1851, 1852, 1853, 1854, 1855, 1856, 1857, 1858, 1859, 1860, 1861, 1862, 1863, 1864, 1865, 1866, 1867, 1868, 1869, 1870, 1871, 1872, 1873, 1874, 1875, 1876, 1877, 1878, 1879, 1880, 1881, 1882, 1883, 1884, 1885, 1886, 1887, 1888, 1889, 1890, 1891, 1892, 1893, 1894, 1895, 1896, 1897, 1898, 1899, 1900, 1901, 1902, 1903, 1904, 1905, 1906, 1907, 1908, 1909, 1910, 1911, 1912, 1913, 1914, 1915, 1916, 1917, 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